

ITEM NO.13& 58

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 14314/2014

(Arising out of impugned final judgment and order dated 11/04/2014 in WP No. 65085/2012 passed by the High Court Of Judicature at Allahabad)

DHIRENDER SHARMA & ORS.

Petitioner(s)

VERSUS

EMERALD COURT OWNER RES.WEL.ASSOC.& ORS.

Respondent(s)

WITH

SLP(C) NO. 21035 OF 2014

(With office report)

SLP(C) NO. 12470 OF 2014

(With interim relief and office report)

SLP(C) NO. 14262 OF 2014

(With interim relief and office report)

I.A. No. 3 In SLP(C) No. 11959 OF 2014

(For impleading as respondent and Office report)

Date : 31/10/2014 These petitions/application were called
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. T.V.S. Raghavendra Sreyas, Adv.
Mr. Gautam Narayan, Adv.

Mr. M. Shoeb Alam, Adv.
Mr. Anupam Pandey, Adv.

Mr. Ravindra Kumar, Adv.

Mr. Somiran Sharma, Adv.

For Petitioner(s)/ Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Ravindra Srivastava, sr. Adv.
Mr. R Chandrachud, Adv.

For Respondent(s) Mr. C.U. Singh, Sr. Adv.
Mr. Milind Kumar, Adv.

Mr. Vaibha yadav, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. Shekhar Raj Sharma, Adv.
Mr. Vishal Khattar, Adv.
Mr. Tarun Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the parties to the *lis* complete their pleadings within two weeks' time finally.

List I.A. No. 3 in SLP(C) No. 11959 of 2014 on 03.11.2014.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar